
(2020) 10 MP CK 0228

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 40104 Of 2020

Bhag Bai (Correct Name Bhagwati Bai)

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 21-10-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438, 438(2)

Indian Penal Code, 1860 — Section 147, 148, 294, 323, 341, 452, 506

Citation : (2020) 10 MP CK 0228

Hon'ble Judges : Vijay Kumar Shukla, J

Bench : Single Bench

Advocate : Manoj Kumar Mishra, Jagat Singh

Final Decision : Allowed

Judgement

Vijay Kumar Shukla, J

On account of the prevailing conditions worldwide brought about by the COVID 19 virus, this application has been heard and decided through Video Conferencing to maintain social distancing.

This is the first bail application filed by the applicant under Section 438 of Cr.P.C. for grant of anticipatory bail. The applicant apprehends her arrest in connection with Crime No.241/2020 registered at P.S. Satai Chowki, Padariya, District Chhatarpur, M.P., for offence punishable under Sections 147, 148, 452, 341, 323, 294, 506 of the IPC.

Learned counsel for the applicant submits that the similarly placed co-accused persons have been granted anticipatory bail in M.Cr.C.No.36820/2020.

Learned counsel for the State does not dispute that the case of the present applicant is identical to the case of the applicant in the said case.

In view of the aforesaid, since similarly placed co-accused have been granted anticipatory bail and the allegation against both are same, the present applicant

is also granted anticipatory bail.

Accordingly, it is directed that in the event of arrest, the applicant shall be released on bail on furnishing a personal bond in the sum of Rs.50,000/-(Rs. Fifty Thousand only) with one surety in the like amount to the satisfaction of arresting officer. The applicant shall further abide by the other conditions enumerated in sub-Section (2) of Section 438 of Cr.P.C.

A typed copy of this order be forwarded by the Registry to the Office of the Advocate General and to Shri Jagat Singh, learned Panel Lawyer, on their respective email addresses, for intimation to the police station concerned.

Accordingly, the bail application is allowed.

C.c. as per rules.